

DIVISION BENCH

ITEM NO.142

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**CA (CAA) No.31/ALD/2023
(First Motion)**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S BENNETT ALUMNI ASSOCIATION.
UNDER SECTION	230(1), 66 & 18 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Pankaj Kumar alongwith
Ms. Swati Surhatia, Advs.

: For the Petitioner

Sh. Krishna Dev Vyas, Adv.

: For the RoC

ORDER

- 1.** As per the previous order dated 4th April, 2024, the directions were issued for the ROC to file the status report particularly with respect to the aspect of the reduction of share capital.
- 2.** The Ld. Counsel representing the ROC states that the report on behalf of the RD is awaited and may be filed through the OL office.
- 3.** Let the RD take necessary steps to ensure that the report on behalf of the ROC is awaited and file through OL on or before the next date of the hearing with advance copy to be supplied to the other side.
- 4.** The matter is adjourned for further hearing on 25th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

4th July, 2024

Avaneesh Kumar Singh
(Stenographer)